Unstarred Questions

respective IIMs. Accordingly, some IIMs have taken decision to grant Degree and some have decided to grant Diploma, whereas IIM Bangalore has given Diploma to some of the students, based on their request, and Degree to other students.

(c) The IIMs have created a high degree of reputation for themselves and any academic award including the Post Graduate Diploma awarded by them are recognized globally.

Salary account of VC, DU

- 4417. SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Vice Chancellor (VC) of the University of Delhi has not submitted a copy of his PAN card and Aadhaar Card to the University's Office during the last two years;
 - (b) whether the said VC has not drawn any salary during that period;
- (c) whether the VC has not forgone the salary and his income is accruing every month:
 - (d) whether he has not paid any income tax on accrued income; and
 - (e) if so, what action the Ministry has taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (e) University of Delhi has reported that the Vice Chancellor (VC) has submitted copies of PAN card and Aadhaar Card to the University and he has opted to draw ₹ 1/- (one rupee only) per month as salary. The TDS from Employee's salary is deducted as per the relevant provisions of the Income Tax Act. It is pertinent to mention that the University of Delhi is a statutory autonomous body established by an Act of Parliament and governed by the Delhi University Act, 1922 and the Statutes and the Ordinances framed there under and the university is competent to take action in such administrative matters.

Floating of result of interview on social media

4418. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the interview for the post of Assistant Professor in Law Faculty, University of Delhi was conducted during 2017 and the result was declared after four months;

- (b) if so, the details thereof;
- (c) whether Government is aware that the names of selected candidates were floating on social media before the declaration of results;
- (d) if so, whether Government would initiate any CBI inquiry in the matter; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (e) University of Delhi (DU) has reported that 126 posts of Assistant Professor in the Faculty of Law were advertised on 27.01.2017 against which 874 candidates were interviewed by the selection committee during the year 2017. The selection process was extensive which included interview, assessment of research publications, verification of documents, testimonials and caste certificates (whenever applicable), tabulation of marks and preparation of merit list. The sealed envelope containing the recommendations of the selection committee was opened in the Executive Council (EC) meeting held on 30.01.2018 for its approval as per the statutory requirements. The recommendations of the selection committee are also available on the link: http://work1.du.ac.in/rec2017/ siteuploads/Selections 258.pdf. However, University is not aware about floating of the names of selected candidates on social media. The whole process was in accordance with law and the Act, Statutes and Ordinances of the University while following the principles of fairness and transparency in letter and spirit and more than 100 selected candidates have already joined the Faculty of Law.

FIR against ex-railway minister

4419. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Economic Offence Division of CBI had filed an FIR against Ex-Railway Minister on the claim that he had facilitated the transfer of two railway hotels to private companies on *quid pro quo* basis;
 - (b) if so, the details thereof;
- (c) whether the Legal Cell of CBI had opposed the FIR and had contended that there is no evidence; and
 - (d) if so, the basis on which FIR was filed?